

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.78/MP/2023**

Subject : Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement dated 20.8.2021 executed by the Petitioner and Solar Energy Corporation of India, seeking relief on account of a Change in Law viz. increase in the rate of Goods and Services Tax.

Date of Hearing : 28.11.2023

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Thar Surya 1 Private Limited (TSPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and 2 Ors.

Parties Present : Shri Ashwin Ramanathan, Advocate, TSPL  
Shri Arijit Maitra, Advocate, BYPL & BRPL  
Ms. Jaya, BYPL  
Ms. Anushree Bardhan, Advocate, SECI  
Ms. Surbhi Kapoor, Advocate, SECI  
Ms. Shirsha, Advocate, SECI

**Record of Proceedings**

At the outset, the learned counsel for Respondent Nos. 2 & 3 circulated their reply and sought liberty to upload the same on the e-filing portal of the Commission.

2. In response, the learned counsel for the Petitioner sought liberty to file a rejoinder to said reply.
3. Considering the request of the learned counsel for the Petitioner, the Commission permitted the Petitioner to file its rejoinder within three weeks.
4. The Petition will be listed for hearing on **7.2.2024**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**